

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 883 of 2019**

**IN THE MATTER OF:**

**SBF Pharma**

**...Appellant**

**Versus**

**Gujarat Liqui Pharmacaps Pvt. Ltd.**

**...Respondent**

**Present : For Appellant: Ms. Natash Dhruman Shah, Advocate**

**O R D E R**

**02.09.2019** Learned counsel for the Appellant submits that the Adjudicating Authority has wrongly observed that the Appellant demanded a sum of Rs. 7,50,000/- and on the other hand the Demand notice shows that the Appellant sought Rs. 10,47,500/- which includes principal amount of Rs. 7,50,000/- + interest of Rs. 2,47,5000/-. However, it is not clear as to what was the amount the Appellant claimed from the 'Corporate Debtor' by letter dated 26<sup>th</sup> December, 2018. Therefore, we allow the Appellant to file additional affidavit within a week enclosing therein the reminder letter dated 26<sup>th</sup> December, 2018 calling upon the 'Corporate Debtor' to clear the amount, if any, and the demand notice, if any, issued.

Post the case 'for orders' on **17<sup>th</sup> September, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)